

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH
HYDERABAD**

O.A/21/0062/2019

Date of order : 22.01.2019

Between:

1. DUBBAKA SRINIVASA CHARY,
S/o D.Govinda Chary, (Group-C),
Aged about 56 years,
Occupation: Ward Master,
Ordnance Factory, Yeddu-mailaram, Sanga Reddy Dist,
R/o Qrt.No.3782, Ordnance Factory, Yeddu-mailaram,
Sanga Reddy District, Telangana State,

2. ROOP SINGH,
S/o Kheerya Naik,
Aged about 58 years,
Occupation: Operation Room Assistant (ORA),
Ordnance Factory, Yeddu-mailaram, Sanga Reddy Dist,
R/o Flat No.41, Krushi Defence Colony,
Patancheruvu, Sanga Reddy District, Telangana State,

3. Ch. RAMA SWAMY,
S/o Ch. Venkatanarsaiah,
Aged about 58 years,
Occupation: Operation Room Assistant (ORA),
Ordnance Factory, Yeddu-mailaram, Sanga Reddy Dist,
R/o Qrt.No.22705, Ordnance Factory Estate, Yeddu-mailaram,
Sanga Reddy District, Telangana State,

APPLICANTS

A N D

Union of India represented by

1.The Secretary,
Ministry of Defence,
New Delhi,

2.Ordnance Factory Board rep. by its,
Chairman and Director General,
Ordnance Factory, 10 A,
S.K.Bose Road, Kolkatta 700001,

3.Ordnance Factory rep. by its,
Senior General Manager,
Yeddu-mailaram, Sanga Reddy District.

... Respondents

Counsel for the applicants :Mr.K.SIVA REDDY

Counsel for the respondents : Mrs. K RAJITHA,
Senior.CGSC

C O R A M :

THE HON'BLE MR. JUSTICE R KANTHA RAO MEMBER (J)

THE HON'BLE MR. B V SUDHAKAR, MEMBER (A)

O R A L O R D E R

(PER HON'BLE MR. JUSTICE R KANTHA RAO, MEMBER (J)

Heard Mr. K.Siva Reddy, learned counsel appearing for the applicants and Mrs. K.Rajitha, learned Senior Standing Counsel for the respondents.

2. Having gone through the submissions made on either side, we are inclined to dispose of the OA without going into the merits of the case.

3. Consequently, Respondent No.1 is directed to act on the letter of Respondent No.2 dated 12.10.2017 and declare revised pay of the posts of the Ward Master, Operation Room Assistant and Operation Room Technician in 7th CPC and pass appropriate orders within a period of eight weeks from the date of receipt of this order.

4. The OA is accordingly disposed of at the stage of admission.

5. There shall be no order as to costs.

(B V SUDHAKAR)
MEMBER (A)

(JUSTICE R. KANTHA RAO)
MEMBER (J)